

Seventeenth Series, Vol. XIX No. 3

Wednesday, July 20, 2022

Ashadha 29, 1944 (Saka)

**LOK SABHA DEBATES**  
**(English Version)**

**Ninth Session**  
**(Seventeenth Lok Sabha)**



*(Vol. XIX contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

## **EDITORIAL BOARD**

Utpal Kumar Singh

**Secretary-General  
Lok Sabha**

Mamta Kemwal

**Joint Secretary**

Amar Singh

**Director**

Brajesh Kumar

**Joint Director**

Akashdeep Shanker

**Deputy Director**

**© 2022 Lok Sabha Secretariat**

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

---

**This English Version has been translated with the help of AI based software application and reasonable efforts have been made to provide an accurate translation. However, if any questions arise related to the accuracy of the translated text, Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.**

## CONTENTS

**Seventeenth Series, Vol. XIX, Ninth Session, 2022/1944 (Saka)**

**No. 3, Wednesday, July 20, 2022/Ashadha 29, 1944 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
<b>ORAL ANSWER TO QUESTION</b>	
*Starred Question No. 41	11-21
	22
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 42 to 60	
Unstarred Question Nos. 461 to 690	

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

<b>PAPERS LAID ON THE TABLE</b>	23-29,31-32
<b>ASSENT TO BILLS</b>	30-31
<b>PUBLIC ACCOUNTS COMMITTEE</b>	
51 <sup>st</sup> and 52 <sup>nd</sup> Reports	33
<b>STATEMENTS BY MINISTERS</b>	34
(i) Status of implementation of the recommendations contained in the 357 <sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021- 22) pertaining to the Ministry of Earth Sciences <b>Dr. Jitendra Singh</b>	34-35
(ii)(a) Status of implementation of the recommendations contained in the 11 <sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Price Rise of Essential Commodities – Causes and Effects' pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution	
(b) Status of implementation of the recommendations contained in the 19 <sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution <b>Shri Arjun Ram Meghwal</b>	36-37

<b>MOTION RE: 34<sup>TH</sup> REPORT OF THE BUSINESS ADVISORY COMMITTEE</b>	38
<b>MATTERS UNDER RULE 377</b>	39-80
(i) Need to provide lift irrigation facility in Gujarat particularly in Rajkot and Morbi districts	
<b>Shri Mohanbhai Kundariya</b>	40
(ii) Regarding condition of schools in Chhattisgarh.	
<b>Shri Mohan Mandavi</b>	41-42
(iii) Regarding construction of Ramganjmandi-Bhopal railway line	
<b>Shri Rodmal Nagar</b>	43
(iv) Regarding converting NH - 351 in Gujarat into four lane road	
<b>Shri Naranbhai Kachhadiya</b>	44-45
(v) Need to construct a pit line at Latur Railway Station	
<b>Shri Sudhakar Tukaram Shrangare</b>	46-47
(vi) Regarding expansion of Kishangarh airport in Ajmer Parliamentary Constituency, Rajasthan	
<b>Shri Bhagirath Choudhary</b>	47-48

- (vii) Regarding conversion of NH 28 from Mazaffarpur to Barauni into four-lane  
**Shri Ajay Nishad** 49-50
- (viii) Regarding scheduled tribe status to Lohara caste in Bihar  
**Shrimati Rama Devi** 51-52
- (ix) Regarding setting up of Integrated Manufacturing Cluster in Garhwa district, Jharkhand  
**Shri Vishnu Dayal Ram** 53-54
- (x) Need to upgrade schools in Maharajganj Parliamentary Constituency in Bihar as PM Shri Schools  
**Shri Janardan Singh Sigrwal** 55-56
- (xi) Regarding payment of claims to farmers under Pradhan Mantri Fasal Bima Yojana in Mahasamund Parliamentary Constituency, Chhattisgarh  
**Shri Chunnilal Sahu** 57-58

- (xii) Need to set up a sports stadium of international standard in Lohardaga district, Jharkhand

**Shri Sudarshan Bhagat**

59-60

- (xiii) Regarding release of arrears of payments to hospitals under Ayushman Bharat Yojana in Jamshedpur Parliamentary Constituency, Jharkhand

**Shri Bidyut Baran Mahato**

61-62

- (xiv) Need to provide stoppage of Shivganga Express at Gyanpur Road railway station in Uttar Pradesh

**Shri Ramesh Bind**

63-64

- (xv) Regarding introduction of air conditioned rail ambulance

**Shri Unmesh Bhaiyyasaheb Patil**

65

- (xvi) Regarding setting up of an airport at Chengannur in Mavelikkara Parliamentary Constituency

**Shri Kodikunnil Suresh**

66

- (xvii) Regarding construction of a bridge over river Bhavani in Palakkad district, Kerala

**Shri V. K. Sreekandan**

67

- (xviii) Regarding plight of traditional indian fishermen  
**Shri T. N. Prathapan** 68
- (xix) Need to operate a regular reserved train between  
 Coimbatore/Mettupalayam and South Tamil Nadu  
**Shri P. Velusamy** 69
- (xx) Regarding RINL tender relating to coke oven batteries  
**Shri Margani Bharat** 70
- (xxi) Regarding promoting export of agricultural products  
**Shri Pocha Brahmananda Reddy** 71-72
- (xxii) Need to develop sports infrastructure and facilities  
 under 'Khelo India Yojana' in Goplaganj district, Bihar  
**Dr. Alok Kumar Suman** 73-74
- (xxiii) Regarding payment of arrears of honorarium to  
 Madrasa teachers and also increase the amount of  
 honorarium being paid to them  
**Kunwar Danish Ali** 75-77
- (xxiv) Regarding merger of schools in Andhra Pradesh  
**Shri Ram Mohan Naidu Kinjarapu** 78
- (xxv) Regarding sanctioning of a Central Agriculture  
 University in Tamil Nadu  
**Shri P. Ravindhranath** 79-80



**OFFICERS OF LOK SABHA****THE SPEAKER**

Shri Om Birla

**PANEL OF CHAIRPERSONS**

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

**SECRETARY GENERAL**

Shri Utpal Kumar Singh

## LOK SABHA DEBATES

---

---

LOK SABHA

-----

Wednesday, July 20, 2022/Ashadha 29, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

## ORAL ANSWER TO QUESTION

*[Translation]*

**HON. SPEAKER:** Question No. 41 – Shri Chunni Lal Sahu.

*...(Interruptions)*

**11.01 hrs**

*At this stage, Shri B. Manickam Tagore, Shri Gaurav Gogoi and some other hon. Members came and stood on the floor near the Table.*

*...(Interruptions)*

**HON. SPEAKER:** Hon. Member, please ask the question.

*...(Interruptions)*

**(Q. 41)**

**SHRI CHUNNI LAL SAHU:** Hon. Speaker, Sir, I would like to ask the Hon. Minister as to how many warehouses the Food Corporation currently has in Chhattisgarh? The food grains are stored in these warehouses beyond their capacity leading to the spoilage of a large quantity of food grains. If so, the details in this regard?

*...(Interruptions)*

Whether the proposals for construction of new warehouses in Chhattisgarh have been received or are lying pending with the Government? If so, the timeframe fixed for its construction?

*...(Interruptions)*

**HON. SPEAKER:** Hon. Members, all of you please take your respective seats. T. R. Baaluji, every time, I allow you.

... *(Interruptions)*

**HON. SPEAKER:** I will allow you to speak after the Question Hour.

...*(Interruptions)*

**SADHVI NIRANJAN JYOTI:** Hon. Speaker, Sir, the total storage capacity of the Government warehouses and rented ones in Chhattisgarh... *(Interruptions)*

**HON. SPEAKER:** You will not be given permission if you do not listen to the Chair. When I told you that I would allow you after the Question Hour. Please take your seat.

... *(Interruptions)*

**SADHVI NIRANJAN JYOTI:** Storage capacity is good and the storage system is also good.... *(Interruptions)*

**HON. SPEAKER:** Don't raise this issue here. This has not been permitted. I told you that I would allow you after the Question Hour.

...*(Interruptions)*

**SADHVI NIRANJAN JYOTI:** The Government takes the warehouse on rent. There is no dearth of storage capacity.... *(Interruptions)*

**SHRI CHUNNI LAL SAHU:** Hon. Speaker, Sir, I would like to ask question again regarding the warehouses.... *(Interruptions)* Will the FCI construct its own warehouse in Saraipali, Basna, a remote

bordering area of Mahasamund district? I demand for the same and at the same time, rice is supplied to Maharashtra from these remote areas, which involves transportation thrice.... *(Interruptions)* The transportation takes place initially by road, then by rail and again by the road. This triple mode of transportation reduces the quality of food grains and increases the freight as well.... *(Interruptions)* I demand from the Government that transportation should be arranged through road only.... *(Interruptions)*

**SADHVI NIRANJAN JYOTI:** Hon. Speaker, Sir, the storage capacity is sufficient in Chhattisgarh. There is no dearth of warehouses of the State Government and the Government of India there. Storage capacity is higher than the yield.... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, this House is meant for discussion and debate. I will allow you to discuss the issue in the Zero Hour after the Question Hour. The Minister of Consumer Affairs is sitting here and the senior Minister is also sitting here. This House is for discussion and debate. It is not for sloganeering and showing placards. You are lowering the dignity of the House. This is not good for democracy. The most important period of our democracy, the Amrit Kaal, is going on. You may discuss, debate, agree, disagree and criticize. I will allow everyone.

But there is a procedure for it, after the Question Hour, I will allow you in the Zero Hour. This attitude of yours is not appropriate for the parliamentary system. I would like to urge again. I will not even request you after that. I am telling you once again that you will be allowed to speak during the Zero Hour after the Question Hour. The Minister of Consumer Affairs is sitting here. If you go to your seat and sit, I will allow you. If you do not go to your seat and sit, I will not allow you.

... *(Interruptions)*

**THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, when you are saying with such a big heart that you will allow everyone, will get the discussion held, yet these people are coming to the well and disrupting, it is not right at all.... *(Interruptions)* Sir, we assemble here three-four times a year and a number of people and Members of Parliament want this discussion to be held, especially want to run the Question Hour. ....*(Interruptions)* Some people from that side also are willing to run the Question Hour. .... *(Interruptions)* The friends of the Congress party and its ecosystem should clarify whether these people intend to discuss or not.... *(Interruptions)* Sir, I would like to urge this. ... *(Interruptions)*

**SHRI UDAY PRATAP SINGH:** Hon. Speaker, Sir, FCI has built their own warehouses for the storage of food grains in the country including Madhya Pradesh. ... *(Interruptions)* But it is seen that all across the country, in the warehouses owned or taken on contract for storage by the FCI, they incur more damages and losses where their employees are taking care of the warehouses. ...*(Interruptions)* The minimum damage is caused where storage is done on contract basis. ... *(Interruptions)* Through you, I would like to know from the hon. Minister whether the Ministry proposes to have any such plans in future to lower the loss incurred by the FCI as little as possible? ... *(Interruptions)*

**SADHVI NIRANJAN JYOTI:** Hon. Speaker Sir, hon. Member has asked a question related to Madhya Pradesh and the whole country.... *(Interruptions)* The total of self and rented storage capacity is 413 lakh metric tonnes. ...*(Interruptions)* The State agencies have the storage capacity of 362 lakh 77 thousand metric tonnes. ...*(Interruptions)* Sir, through you, I would like to tell the Member that food-grains has not been spoiled anywhere since the year 2014. ... *(Interruptions)* By rolling out the Garib Kalyan Yojana, the hon. Prime Minister has been providing free ration not only to the common men but also to 80 crore people since the year 2020.

...(Interruptions) There is no spoilage of food-grains anywhere.

...(Interruptions)

**SHRI RAMESH CHANDRA MAJHI:** Sir, I would like to know from the hon. Minister as to how many FCI warehouses are there in Odisha. ... (Interruptions) What is its capacity? ...(Interruptions) How many proposals have been received from Odisha for setting up new warehouses? .... (Interruptions) What is the budget cost for new warehouses? (Interruptions)

**SADHVI NIRANJAN JYOTI:** Hon. Speaker, Sir, for the whole country I just told you, and our Government is committed to Odisha ...(Interruptions) There is an ongoing process for the entire country and in Odisha, there are only 565 Government-owned warehouses and 1552 are rented ...(Interruptions) Hon. Speaker, Sir, there is no dearth of warehouses. ...(Interruptions) Our Government is continuously making arrangements for warehouses. ...(Interruptions) I would definitely like to put the issue before the hon. Member and I also want to give a hint to those who are standing with him ...(Interruptions) Just now, the hon. Member said that wheat and rice were being wasted ... (Interruptions) If I go posterior to the year 2014, I can present the figures of how much was wasted back then ...(Interruptions) Today there is no spoilage anywhere. ...(Interruptions) Yes, it can happen due to rainfall or floods.



...(Interruptions) The rest is not being wasted anywhere.

...(Interruptions)

**SHRI JAGDAMBIKA PAL:** Hon. Speaker, Sir, I am very grateful to you for giving me this opportunity to ask questions.... (Interruptions)

This is a very important question about the production of the whole country and the hon. Minister said that under the Pradhan Mantri Garib Kalyan Yojana, we had given free ration to 80 crore people of the country during Covid for the previous two years....(Interruptions)

Production of food grains is increasing continuously in the country, but there is also a difficulty in its storage. ...(Interruptions)

FCI is also working in this regard...(Interruptions) A demand for building silos is being raised from Uttar Pradesh during this period. Hon. Senior Minister is present...(Interruptions) Now silo godowns are being built in place of the existing godowns of FCI all across the country...(Interruptions) What is the policy regarding the demand being raised for them in Uttar Pradesh or other states and will they accord approval for more silo warehouses in Uttar Pradesh? I would like to know about it. ... (Interruptions)

**SADHVI NIRANJAN JYOTI:** Hon. Speaker, Sir, only wheat is stored in silos, rice is not stored in silos. ...(Interruptions) Wherever it is needed, it has also been approved in Uttar Pradesh.... (Interruptions) There is a huge difference between both rice and wheat, so rice can

never be stored in silos.... *...(Interruptions)* Hon. Member has spoken about Uttar Pradesh, I will give them a complete list.... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, please sit down.

*...(Interruptions)*

**HON. SPEAKER:** Piyush Goyal ji.

*...(Interruptions)*

**THE MINISTER OF COMMERCE AND INDUSTRY; MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND**

**MINISTER OF TEXTILES (SHRI PIYUSH GOYAL):** Hon. Speaker, Sir,

hon. Member has asked a very good question.... *(Interruptions)* In

fact, such a comprehensive system is being devised all across the country after the Prime Minister, Narendra Modi ji came at the helm

of the affairs, so that food grains can be handled very efficiently and

be distributed in a very appropriate manner.... *(Interruptions)* The

entire House will be pleased to know that for this purpose we have

started the work of constructing 249 silos, with the total capacity of

111 lakh metric tonnes in the country today with the help of the

Ministry of Railways, FCI, CWC and other Government Departments....

*...(Interruptions)* In every state, wherever the need was felt, these silos

are coming up....*(Interruptions)* These are being built in the 'Hub and

Spoke' model, through which wheat will be brought to one place on

a large scale and then this wheat will be made available locally through spokes in small areas and regions. *(Interruptions)*

The issue of Uttar Pradesh was raised and hence I would like to mention that in Uttar Pradesh, Hardoi, Bulandshahr, Shahjahanpur, Sitapur, Lakhimpur, Gonda, Bahraich, Kushinagar, Maharajganj, Ghazipur, Mirzapur, Jaunpur, Rampur, Jalaun, Allahabad, Pratapgarh, Azamgarh, Ballia, Ambedkar Nagar, Sultanpur, Bhadohi, Meerut, Amethi, Aurraya, Baghpat, Balrampur, Bijnaur, Ghaziabad, Kanpur Dehat, Mau, Farrukhabad, Rae Bareilly, Saharanpur, Shrawasti, Jhansi, Siddharthnagar, Kanpur, Sambhal, Chandauli, Badaun, Banda and Unnao are all the areas that are going to have silos for wheat. ... *(Interruptions)* The people of Uttar Pradesh have given historical love to Yogi ji's Government and Modi ji's Government, I believe that the Government is also engaged in service of the public round the clock. ... *(Interruptions)*

I think such a huge network of wheat silos all over Uttar Pradesh simultaneously, would have never been made available in the history of India.... *(Interruptions)*

I thank the people of Uttar Pradesh and hope that Yogi ji is taking forward the work which Modi ji has started to fulfil their hopes and expectations by working day and night.... ...*(Interruptions)* A

proof to this effect has been placed before the public...  
*(Interruptions)*

Thank you.... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, I request you all that you have all been elected to this House for discussion and debate. You should make your points and raise the issues in the House.

...*(Interruptions)*

**HON. SPEAKER:** It is a good thing that I am giving you all permission to discuss the issue during the Zero Hour on which you are raising slogans.

...*(Interruptions)*

**HON. SPEAKER:** Please go and sit in your respective seats. After Zero Hour, I will allow you to speak.

...*(Interruptions)*

**HON. SPEAKER:** You should bring your point to the public of the country through your discussion.

...*(Interruptions)*

**HON. SPEAKER:** If you want to raise certain issues, this House is ready to discuss the issues. The Parliament in the country serves to be a platform for people's expression and is meant for raising the sentiments of the people. You shout slogans and raise placards

during an important time like the Question Hour. This is not appropriate either for the House or for the democracy of the country.

*... (Interruptions)*

**HON. SPEAKER:** The people of the country want the House to function, so that discussion and debate may be held here. Consensus and dissent are the hallmarks of this democracy. Please go and sit on the seat if you want to raise the issue. You have not been elected to the House to raise slogans. You have not been sent here to bring placards to the House. This is a very important time of Parliament and you always engage yourselves in sloganeering. It is not fair.

*...(Interruptions)*

**\*WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos.42 to 60  
Unstarred Question Nos.461 to 690)

*[English]*

**HON. SPEAKER:** The House is adjourned to meet at 02.00 p.m today.

**11.16 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.01 hrs**

*The Lok Sabha re-assembled at one minute past Fourteen of the Clock.*

(Shri P.V. Midhun Reddy *in the Chair*)

*At this stage, Adv. Dean Kuriakose, Dr. Kalanidhi Veeraswamy, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.*

**14.01½hrs****PAPERS LAID ON THE TABLE**

*[English]*

**HON. CHAIRPERSON:** Now, Papers to be laid.

Item no. 2. Shri Arjun Ram Meghwal.

*... (Interruptions)*

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of the Shrimati Anupriya Singh Patel, I lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-



- (1) S.O.1004(E) published in Gazette of India dated 7th March, 2022, regarding amendment in import policy conditions of items under ITC HS 0106 90 00 of Chapter 01 of ITC (HS), 2022, Schedule – I (Import Policy).
- (2) S.O. 1145(E) published in Gazette of India dated the 14th March, 2022, regarding amendment in Import Policy and insertion of policy condition under Chapters 29 and 38 of ITC (HS), 2022, Schedule-I (Import Policy).
- (3) S.O.1463(E) published in Gazette of India dated 29th March, 2022, regarding amendment in Import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] (ITC(HS) 0713 3110) and Tur/Pigeon Peas (Cajanus Cajan) (ITC(HS) 0713 60 00) under ITC (HS)2022, Schedule – I (Import Policy).
- (4) S.O.1559(E) published in Gazette of India dated 01st April, 2022, regarding amendment in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule – I (Import Policy).

- (5) S.O.2031(E) published in Gazette of India dated 30th April, 2022, regarding amendment in import policy of ITC (HS) Codes 71123000, 71129100, 71129200, 71129910, 71129920, and 71129990 under Chapter 71 of Schedule – I (Import Policy) of ITC (HS), 2022.
- (6) S.O.2053(E) published in Gazette of India dated 02nd May, 2022, regarding extension of relaxation of the Provisions under Notification 20/2015-20 dated 24.08.2021.
- (7) S.O.2320(E) published in Gazette of India dated 19th May, 2022, regarding amendment in import policy condition of Fresh Ginger under Chapter 09 of the ITC (HS) 2022, Schedule -I (Import Policy)
- (8) S.O.2357(E) published in Gazette of India dated 23rd May, 2022, regarding amendment in import policy condition under Chapter 29 and 30 of ITC (HS) 2022, Schedule - I (Import Policy).
- (9) S.O.2378(E) published in Gazette of India dated 25th May, 2022, regarding amendment in import policy of Paper and incorporation of policy condition in Chapter 48 of ITC (HS), 2022, Schedule – I (Import Policy).

- (10) S.O.2821(E) published in Gazette of India dated 21st June, 2022, regarding amendment in Import Policy Condition of Water Melon Seeds under ITC(HS) Code 1207 70 90 of Chapter-12 of ITC (HS), 2022, Schedule-I (Import Policy).
- (11) S.O.1549(E) published in Gazette of India dated 31st March, 2022, regarding extension of Foreign Trade Policy 2015-2020 which was valid upto 31st March, 2022 is extended up to 30th September, 2022.
- (12) S.O.1269(E) published in Gazette of India dated 23rd March, 2022, regarding amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
- (13) S.O.1270(E) published in Gazette of India dated 23rd March, 2022, regarding amendment in Export Policy and insertion of Policy Condition under Chapter 29 and 38 of ITC (HS), 2018.
- (14) S.O.2162(E) published in Gazette of India dated 9th May, 2022, regarding amendment in Export Policy of Guar Gum.
- (15) S.O.2235(E) published in Gazette of India dated 14th May, 2022, regarding amendment in Export Policy of Onions Seeds.

- (16) S.O.2236(E) published in Gazette of India dated 14th May, 2022, regarding amendment in the Export Policy of Wheat.
- (17) S.O.2321(E) published in Gazette of India dated 19th May, 2022, regarding amendment in Export Policy of Bamboo Charcoal.
- (18) S.O.2375(E) published in Gazette of India dated 25th May, 2022, regarding amendment in Export Policy of sugar.
- (19) S.O.2985(E) published in Gazette of India dated 30th June, 2022, regarding amendment in Export Policy of items under HS Codes 27101241, 27101242, 27101243, 27101244, 27101249, 27101941, 27101944 and 27101949 of Chapter 27 of Schedule 2 of the ITC (HS) Export Policy.

[Placed in Library, See No. LT 7144/17

*...(Interruptions)*

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR):** Sir, I beg to lay on the Table a copy each

of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar(Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act,2016:-

1. The Aadhaar (Authentication and Offline Verification) (First Amendment) Regulations, 2022 (No. 01 of 2022) published in Notification No. K-11020/240/2021/Auth/UIDAI (No. 01 of 2022) in Gazette of India dated 4<sup>th</sup> February, 2022.
2. The Aadhaar (Enrolment and Update) (Ninth Amendment) Regulations, 2022 (No. 2 of 2022) published in Notification No. HQ-16041/4/2021-EU-I-HQ-Part(I)(No.2 of 2022) in Gazette of India dated 3<sup>rd</sup> March, 2022.
3. The Aadhaar (Appointment of Officers and Employees) (Second Amendment) Regulations, 2022 (No. 3 of 2022) published in Notification No. F. No. A-12013/13/RR/2016-UIDAI (No.3 of 2022) in Gazette of India dated 21<sup>st</sup> March, 2022.

[Placed in Library, See No. LT 7145/17/22]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN):** Sir, I beg

to lay on the Table:-

- (1) A copy of the Indian Post Office (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.402(E) in Gazette of India dated 30<sup>th</sup> May, 2022 under Section 74 of the Indian Post Office Act, 1898.

[Placed in Library, See No. LT 7146/17/22]

- (2) A copy of the Low Power Radio Frequency Devices in the frequency band 433.05 to 434.79 MHz (Exemption from License) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.347(E) in Gazette of India dated 11<sup>th</sup> May, 2022, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

[Placed in Library, See No. LT 7147/17/22]

---

... (*Interruptions*)

**14.03 hrs**

## **ASSENT TO BILLS**

*[English]*

**SECRETARY GENERAL:** Sir, I lay on the Table the following seven Bills passed by the Houses of Parliament During the Eighth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 2<sup>nd</sup> February, 2022:-

1. The Appropriation (No.2) Bill, 2022;
2. The Appropriation (No.3) Bill, 2022;
3. The Jammu and Kashmir Appropriation Bill, 2022;
4. The Jammu and Kashmir Appropriation (No.2) Bill, 2022;
5. The Finance Bill, 2022;
6. The Appropriation Bill, 2022; and
7. The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.

I also lay on the Table a copy each, duly authenticated by the Secretary General, Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to by the President:

1. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022;

2. The Delhi Municipal Corporation (Amendment) Bill, 2022;
3. The Criminal Procedure (Identification) Bill, 2022; and
4. The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022.

---

... (*Interruptions*)

**14.04 hrs**

**PAPERS LAID ON THE TABLE - Contd.**

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI PANKAJ CHAUDHARY):** On behalf of Shrimati Nirmala Sitharaman, I lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (1) Notification No. 17/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory



memorandum seeking to reduce the Special Additional Excise Duty on exports of Petrol and Diesel.

- (2) Notification No. 18/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (3) Notification No. 19/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to exempt the excisable goods, namely Petrol, Diesel and Aviation Turbine Fuel from Special Additional Excise Duty and Road and Infrastructure Cess when exported from units located in the Special Economic Zones (SEZ).
- (4) Notification No. 20/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess on export of Petrol.

[Placed in Library, See No. LT 7147A/17/22]

---

*...(Interruptions)*

**14.04<sup>1/2</sup>hrs**

**PUBLIC ACCOUNTS COMMITTEE**

**51<sup>st</sup> and 52<sup>nd</sup> Reports**

*[English]*

**DR. SATYA PAL SINGH (BAGHPAT):** Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2022-23):-

(1) Fifty-first Report on 'Assessment of Assesseees in Entertainment Sector (DT)'.

(2) Fifty-second Report on 'Construction and utilization of Limited Height Subway (LHS)'.

---

*... (Interruptions)*

**14.05 hrs**

**STATEMENTS BY MINISTERS**

*[English]*

**(i) Status of implementation of the recommendations contained in the 357<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Ministry of Earth Sciences.\***

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):** Sir, I beg to lay a Statement regarding the status of implementation of the recommendations contained in the 357<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology,

---

\* Laid on the Table and also placed in Library, See No. LT 7141/17/22.

Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Ministry of Earth Sciences.

---

... (*Interruptions*)

**14.06 hrs**

*[English]*

**(ii) (a) Status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Price Rise of Essential Commodities - Causes and Effects' pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution. \***

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of my colleague, Shri Ashwini Kumar Choubey, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Price Rise of Essential Commodities - Causes and Effects' pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

**(b) Status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution. \***

---

\* Laid on the Table and also placed in Library, See No. LT 7142/17/22 and 7143/17/22 respectively.

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On

behalf of my colleague, Shri Ashwini Kumar Choubey, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

---

**14.07 hrs**

**MOTION RE: 34<sup>TH</sup> REPORT OF BUSINESS ADVISORY  
COMMITTEE**

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of my senior colleague, Shri Pralhad Joshi, I beg to move the following :-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on 19th July, 2022."

**HON. CHAIRPERSON:** The question is:

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on 19th July, 2022."

*The motion was adopted.*

---

*... (Interruptions)*

**14.07½hrs**

**MATTERS UNDER RULE 377**

*[English]*

**HON. CHAIRPERSON:** Now, the House shall take up Matters under Rule 377.

*... (Interruptions)*

**HON. CHAIRPERSON:** Shri Mohanbhai Kundariya to raise his matter.

*... (Interruptions)*

**HON. CHAIRPERSON:** Hon. Members, please go back to your seats.

*... (Interruptions)*

**HON. CHAIRPERSON:** This is not proper.

*... (Interruptions)*



**(i) Need to provide lift irrigation facility in Gujarat particularly in Rajkot and Morbi Districts**

*[Translation]*

**SHRI MOHANBHAI KUNDARIYA (RAJKOT):** Hon. Chairperson, Sir, through you, I would like to draw the attention of the hon. Minister of Agriculture and Farmers Welfare to Canal Irrigation (Dam). Water is supplied for cultivation in the form of Canal Irrigation (dam) in the entire Gujarat including Rajkot and Morbi districts. ... *(Interruptions)* If the system of water supply is converted into lift irrigation under Pradhan Mantri Sinchayee Yojana, then more and more land can be used for cultivation and can help in increasing the income of farmers and production of crops.

Therefore, I would like to urge upon the hon. Minister of Agriculture and Farmers Welfare to direct the the authorities concerned to convert the farmer-friendly Canal Irrigation (Dam) into lift irrigation at the earliest.

## **(ii) Regarding condition of Schools in Chhattisgarh**

**SHRI MOHAN MANDAVI (KANKER):** Hon. Chairperson, Sir, In every Development Block of Kanker district, former President Dr. A.P.J. Abdul Kalam Ignite English medium primary and secondary schools are being run. If we present the recorded figures of different Development Block of Kanker district, the number of these schools is 1685. ... *(Interruptions)*

Similarly, the recorded number of children studying in primary and secondary schools in the Development Block of each district of the state of Chhattisgarh is about 65000. But there is no school building, no space, no teachers for these English medium schools opened just four years ago, nor any initiative is being taken by the Chhattisgarh Government for infrastructure development. At present there is no one to take care of these English medium schools. ... *(Interruptions)*

On the other hand, when Swami Atmanand English medium school of Chhattisgarh was opened, all the facilities are being provided... *(Interruptions)* But the administration of the said schools is playing with the future of those poor children.

Therefore, I request through the House that arrangement of teachers needs to be made for Dr. A.P.J. Abdul Kalam Ignite English medium schools as well as school buildings, toilets and necessary infrastructure should also be developed for these schools, so that poor children can avail of English medium education.

**(iii) Regarding construction of Ramganjmandi-Bhopal railway line**

**SHRI RODMAL NAGAR (RAJGARH):** Hon. Chairperson, Sir, the ambitious railway project Ramganj Mandi-Bhopal which was discontinued in 2013 after bringing it from Ramganj Mandi to Jhalawar by the Government of India, was restarted in 2014 under the leadership of hon. Modi ji and has been included in the fast track. The work on Ramganj Mandi project is going on at a snail's pace due to departmental apathy. Therefore, I request the hon. Minister of Railways to kindly expedite and complete it at the earliest.

**(iv) Regarding converting NH-351 in Gujarat into four lane road**

**SHRI NARANBHAI KACHHADIA (AMRELI):** Hon. Chairperson, Sir, I would like to draw your attention to the fact that the work on the National Highway NH-351 Mahuva-Savarkundla-Amreli-Wadia-Jetpur which was announced by the hon. Prime Minister in 2015 is going on at a snail's pace. Its alignment was finalized in February 2019, which, according to NHAI, was rejected for conversion into four-lane due to less traffic. Thereafter, I held a meeting with the Superintendent Engineer and told him this problem, then a traffic survey was conducted by him again on 9th, 10th and 11th November 2021, in which more than 1200PCU of traffic was recorded between Amreli and Savarkundla, in view of that the traffic appears to be that of four lanes. The traffic survey that was conducted before that was less due to the lockdown, hence it was rejected. But if we look at the report of February and March 2021, it appears to be a traffic of four-lane. Secondly, the width of the existing road is only 10 meters and in the annual plan announced, the road being constructed is also of 10 meters only. Sir, it is known that this road is the only road

in the entire district which connects Pipavav Port of Gujarat and many other GIDCs.

So through you, the hon. Minister is requested to make it a four-lane road by acquiring 45 meters of land afresh as it is the only National Highway in Amreli district and it has more traffic. The announcement made now will only cost money and will not improve traffic. This road should be built in the public interest and keeping the future in mind so that money is not wasted and people can get convenience.

**HON. CHAIRPERSON:** Shri Ramesh Bind

*...(Interruptions)*

**HON. CHAIRPERSON:** Shri S. Muniswamy.

*...(Interruptions)*

**HON. CHAIRPERSON:** Shri Bidyut Baran Mahato.

*...(Interruptions)*

**(v) Need to construct a pit line at Latur Railway Station.**

**SHRI SUDHAKAR TUKARAM SHRANGARE (LATUR):** Hon. Chairperson, Sir, the demand for making a pitline at Latur station is very old, but whenever I raise any demand regarding introducing a new train from Latur station or regarding passenger facilities, the only answer I am given is that this is not possible due to the absence of necessary service lines at the station. Therefore, no new train has been introduced here for the last 70 years.

The movement of passengers and goods at Latur station has increased considerably for the last several years. Despite the commencement of Rail Coach Factory, the need for immediate improvement in passenger amenities is being felt here. The construction of Pit Line will not only facilitate the introduction of a new train from here as per the demand and requirement of the passengers, but will also make it possible to connect the people of Marathwada to different places of the country.

Therefore, I would like to request the Government to complete the construction of the pit line at Latur station at the earliest by providing necessary funds so that as per the demand

of the people of Marathwada, it can be possible to start a new train from Latur station and expand other passenger facilities.

*[English]*

**HON. CHAIRPERSON:** Hon. Members, please take your seats. These are very important issues.

*... (Interruptions)*

**(vi) Regarding expansion of Kishangarh Airport in  
Ajmer Parliamentary Constituency, Rajasthan**

*[Translation]*

**SHRI BHAGIRATH CHAUDHARY (AJMER):** Sir, currently regular flight services to Delhi-Ahmedabad-Hyderabad-Indore-Surat and Mumbai are being operated from Kishangarh Airport located in my parliamentary constituency Ajmer, Rajasthan. But, the airport is not being fully utilised due to non-commencement of regular flights to other major cities of the country, whereas the said airport is being seen as an alternative to Jaipur Airport. Just because of it, the process of expanding the runway and terminal of the airport is under process at the departmental level. But, cutting the peaks of 02 hills of village Tukda and reducing the height of Prasar Bharati's Akashvani tower located in village Gagwana or shifting it elsewhere emerged as the biggest hurdle in the runway expansion. However, along with the geographical



survey, a survey has also been conducted twice at the administrative level by the Airport Authority and the State Government to remove both the above mentioned obstacles and at present the Forest Department's NOC and the letter requesting for shifting of Akashvani tower are under consideration for approval at the departmental level.

Therefore, keeping the larger public interest in view, if positive departmental action is taken by the Union Government and State Government as soon as possible to remove both the above mentioned obstacles in the expansion of Kishangarh-Ajmer Airport, then the investment of crores of rupees in this project will prove to be very useful.

*[English]*

**HON. CHAIRPERSON:** Shri Unmesh Bhaiyyasaheb Patil – Not Present

*... (Interruptions)*

**(vii) Regarding conversion of NH-28 from Mazaffarpur to Barauni into four-lane**

*[Translation]*

**SHRI AJAY NISHAD (MUZAFFARPUR):** Sir, there is a need to convert National Highway No.-28 passing from our Parliamentary Constituency, Muzaffarpur to Barauni into four lane.

Sir, this road passes through the Parliamentary constituencies of the hon. Minister of State for Home, Shri Nityanand Rai Ji and the hon. Minister of Rural Development, Shri Giriraj Singh Ji. Conversion of this highway into four-lane will give impetus to the overall development of the people of North Bihar. The Minister of Road Transport and National Highways, Shri Nitin Gadkari is personally aware of the long awaited demand of converting the said highway into four-lane. On my demand, the hon. Minister himself had announced from the stage in the presence of thousands of people in a public meeting held in Muzaffarpur to convert it into four lane but even after a long wait, apart from the talks of positive steps taken in this regard, nothing seems to be happening on the ground. At a time when we are setting world records in the road sector under the leadership of the hon. Minister, Shri Nitin Gadkari ji and the entire country is proud of the same. In such a situation, there is

resentment among the general public as no work is visible on the ground.

Through you,I would like to demand from the hon. Minister of Road Transport and National Highways that the the work on National Highway No. 28 should be started as soon as possible in the public interest.

**(viii) Regarding scheduled tribe status to Lohara caste in Bihar**

**SHRIMATI RAMA DEVI (SHEOHAR):** Hon. Chairperson, Sir, I would like to draw the attention of the House to the problem of the Lohar community. Sir, Lohara written in Roman script is a caste that has been notified as a Scheduled Tribe in 1950 AD under Article 342 of the Constitution of India. Lohar was written as Lohara in the Constitution just as Keral is written as Kerala, Karnatak is written as Karnataka, yog is written as Yoga. But in 2006, through the Constitution Amendment Act 48/2006, the word Lohara was transliterated into Hindi as Lohara, due to which the benefits available to Lohar community as Scheduled Tribe were snatched away from them. Because there is no caste called Lohara and Lohra in Bihar. In such a situation, the people of Lohar community are being deprived of their basic rights. Lohara or Lohra caste is not found in Bihar, nor are the documents related to the residence, population and land of Lohara and Lohra available with the Bihar Government.

Therefore, through the House, there is a request to the Government that necessary action should be taken by repealing the Constitution Amendment Act 48/2006 so that the lost rights

may be restored back to the Lohar (Lohara) Caste as a Scheduled Tribe as earlier.

*[English]*

**HON. CHAIRPERSON:** Shrimati Riti Pathak - Not present.

**(ix) Regarding setting up of Integrated Manufacturing cluster  
in Garhwa district, Jharkhand**

*[Translation]*

**SHRI VISHNU DAYAL RAM (PALAMU):** Hon. Chairperson, Sir, I would like to draw your attention to a very important issue that the proposal to set up Integrated Manufacturing Cluster (IMC) of (Amritsar-Kolkata Industrial) project on 1,180 hectares of SAIL land at Bhavnathpur in Garhwa district under Palamu Parliamentary constituency in Jharkhand State under the National Industrial Corridor Development Programme (NICDC) being implemented by the Union Government is under consideration. In this regard, the Chief Executive Officer and Managing Director of (NICDC), Government of India, Shri Amrit Lal Meena had written to the Government of Jharkhand and (Deputy Commissioner) Garhwa seeking a report on 6 points regarding setting up of Integrated Manufacturing Cluster (IMC) on the said land. It is known that (Deputy Commissioner) Garhwa has submitted the report on the above points to the Jharkhand Government. With the establishment of Integrated Manufacturing Cluster (IMC) at the said place, the infrastructure of Jharkhand state is likely to be changed and at the same time it will make a huge contribution to the balanced development of

the state and will add to the development of industry and generation of employment for the people on a large scale which will enable Garhwa district to come out of the list of aspirational districts and will stand among other developed districts of the state. Therefore, Sir, through you, I demand that the Union Government should take immediate action for the establishment of Integrated Manufacturing Cluster (IMC) at the said place in consultation with the Government of Jharkhand.

*...(Interruptions)*

**(x) Need to upgrade schools in Maharajganj Parliamentary Constituency in Bihar as PM Shri Schools**

**SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ):** Sir, my Lok Sabha constituency is Maharajganj, delimited in District-Saran (Chhapra) and District-Siwan of Saran Division under Bihar state. This very division has been the birthplace and workplace of India's first President Bharat Ratna Dr. Rajendra Prasad, Bharat Ratna Loknayak Jai Prakash Narayan, the protector of democracy who ushered in the second independence in the country and great educationist, Maulana Mazharul Haq. There is an urgent need to provide more and more modern opportunities in the field of education to the people of my Lok Sabha, the birthplace and workplace of such great personalities. Bihar is a very backward state, in that too my Lok Sabha constituency is very backward in every field, especially in the field of education. Today our Government is taking the education system forward by bringing about a paradigm shift in the field of education. The Ministry of Education has decided to upgrade the model schools under the name of "PM Shri" schools in all the blocks of the country by 2024 in its bid to improve the education system. This is a very beneficial and public welfare scheme. Therefore, I also



would like that one school should be selected and upgraded under the said scheme in all the blocks of my Lok Sabha constituency like - Panapur, Taraiyan, Mashrak, Baniapur, Lahladpur (Janatabazar), Ekma, Manjhi, Jalalpur, Bhagwanpur Haat, Maharajganj, Basantpur, Laknaviganj and Goreyakothi. Therefore, through the hon. Chairperson, I would like to request the Minister of Education, the Government of India to take necessary steps to upgrade "PM-Shri" schools in all the blocks of my Lok Sabha constituency, so that I can get commendable support from the Government in making the future of the children of my area bright.

... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Please be seated.

**(xi) Regarding payment of claims to farmers under Pradhan Mantri Fasal Bima Yojana in Mahasamund Parliamentary Constituency, Chhattisgarh**

*[Translation]*

**SHRI CHUNNILAL SAHU (MAHASAMUND):** Sir, the agriculture of the country mostly depends on the climate....*(Interruptions)* Many times farmers' crops failed due to insufficient rainfall and other natural calamities and farmers become helpless in doing agricultural work....*(Interruptions)* 'Pradhan Mantri Fasal Bima Yojana' was implemented in the year 2016 under the leadership of our respected Shri Narendra Modi Ji to deal with such a situation and to provide relief to the farmers, but even in this, the failure to provide the Pradhan Mantri Fasal Bima amount to the farmers in time in the villages identified by the state Government is tantamount to undermining the agricultural work. ...*(Interruptions)* It is nothing else but a curse for the farmers. Sir, in Chhattisgarh, under my Lok Sabha constituency Mahasamund region, the farmers in the villages where the crop failed due to less rainfall during the last harvest season are very angry for not getting the amount of Pradhan Mantri Fasal Bima Yojana till now, who are currently in dire need of purchasing seeds, fertilizers and pesticides for agriculture. ...*(Interruptions)* At present,

economically weaker farmers are lagging behind in agricultural work. The farmers are today feeling cheated by being deprived of the scheme due to the alleged negligence of the officials of Chhattisgarh State Government...*(Interruptions)* Therefore, the Government is requested to take the above issue seriously and issue directives to provide the amount of Pradhan Mantri Fasal Bima Yojana to the farmers of Chhattisgarh state at the earliest, so that the farmers can get the benefits of the said scheme in time in doing their agricultural work. ... *(Interruptions)*

**(xii) Need to set up a sports stadium of international standard in Lohardaga district, Jharkhand**

**SHRI SUDARSHAN BHAGAT (LOHARDAGA):** Hon. Chairperson, as you are aware, my Parliamentary constituency, Lohardaga (Jharkhand) is a tribal and rural people dominated area.... (Interruptions) It is economically backward. Continuous efforts are being made for the improvement of education and health services. Hon. Sir, I would like to draw your attention to the sports talent of the youth here. The players of the Gumla and Lohardaga districts under my Parliamentary constituency have brought laurels to the country in the field of sports... (Interruptions) Even today the young men and women from here are playing in many national teams. In my constituency sports like football, hockey, athletics, etc. are traditionally popular. Especially, if we talk about daughters, they have set many records. The youth here, endowed with immense sporting talent, do their practice in the absence of modern sports complexes. ...*(Interruptions)* If they get a proper ambience and modern sports complex and training, the players of our region will be able to raise the prestige of the country in world-class competitions including the Olympics and other sports. Hon. Sir, through you, I

demand from the Government that an international stadium should be built by the Union Government in Lohardaga district of my constituency.... *...(Interruptions)* It is my humble submission that the Union Government should play a decisive role in boosting the enthusiasm and morale of the players of the tribal-dominated, rural areas of the country and in creating opportunities for the talented players here by constructing a stadium in Lohardaga district. I am confident that our Government functioning under the leadership of Prime Minister Shri Narendra Modi Ji, who inspires the youth of the country, will bless all the tribal areas of the country by building an international stadium in Lohardaga. *...(Interruptions)* This will enable talented players to avail themselves of the better opportunities by dint of their hard work and continuous practice despite many shortcomings. Thank you ... *(Interruptions)*

**(xiii) Regarding release of arrears of payments to hospitals under Ayushman Bharat Yojana in Jamshedpur Parliamentary Constituency, Jharkhand**

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** Hon. Chairperson, Sir, I would like to draw your attention towards a very important issue that today crores of poor, deprived and disease-afflicted families of the country have got the benefit of the Ayushman Bharat Scheme. This reflects the country's illustrious Prime Minister, hon. Shri Narendra Modi's far-sightedness and commitment towards the poor.

Sir, there are many such hospitals under the Jamshedpur constituency where the treatment of the poor has been discontinued due to non-payment of crores of rupees. These hospitals are as follows:

1. Merixi Approx
2. Brahmananda Hospital, Seraikela
3. Meditrina Hospital, Seraikela
4. Ganga Memorial, Jamshedpur
5. Daya Hospital, Jamshedpur
6. Apurva Ishan, Jamshedpur
7. Saket Hospital, Jamshedpur
8. Dr. Abhishek Child, Jamshedpur

9. Meherbai Tata, Jamshedpur
10. Dr. D. Mishra Urology, Jamshedpur

Therefore, Sir, through you, I would like to request the hon. Minister of Health and Family Welfare, Government of India to kindly clear the dues under the Ayushman Yojana to the above hospitals in order to ensure the proper treatment of the poor families suffering from various ailments.

[English]

**HON. CHAIRPERSON:** Hon. Members, please take your seats.

*... (Interruptions)*

**HON. CHAIRPERSON:** The House cannot run like this.

*... (Interruptions)*

**HON. CHAIRPERSON:** Please take your seats.

*... (Interruptions)*

**HON. CHAIRPERSON:** Your Members also have ...

*... (Interruptions)*

**HON. CHAIRPERSON:** Please take your seats.

*... (Interruptions)*

**HON. CHAIRPERSON:** Rest of the Members may lay their Matters<sup>1\*</sup> on the Table of the House.

---

\* Treated as laid on the Table.

**(xiv) Need to provide stoppage of Shivganga Express at Gyanpur Road railway station in Uttar Pradesh**

*[Translation]*

**SHRI RAMESH BIND (BHADOHI):** My Lok Sabha constituency Bhadohi includes Bhadohi and Mirzapur districts which are famous in the world for carpet and other industries and these are exported to many countries of the world. Train No. 12559/12560 Sivaganga Express currently runs between Banaras and Delhi and has stoppage only at Kanpur or Prayagraj station. Gyanpur Road railway station falling under Bhadohi district has stoppage of various trains like Chauri Chaura Express and Swatantrata Senani Superfast Express and for the last many years, there has been a demand that the stoppage of the Sivaganga Express train should be given at Gyanpur Road Railway Station, so that, businessmen, students and patients traveling for treatment from Mirzapur and Bhadohi districts will get relief and the economic development and carpet industry of my Lok Sabha constituency Bhadohi will get further impetus. I would like to urge upon the Government and the Ministry of Railways to immediately approve the demand of providing stoppage of Shiv Ganga Express at Gyanpur Road Railway Station which will make it easier for the residents of my Lok Sabha constituency to travel for industry, education or



treatment and moreover it will promote tourism and generate employment as well in Purvanchal.

**(xv) Regarding introduction of air conditioned rail ambulance**

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** In the Corona pandemic, a large number of patients lost their lives due to the shortage of ambulance in various states of the country and according to NCRB 24012 people lose their lives every day due to non-availability of timely assistance. Our Prime Minister has set the target of Ayushman Bharat through which free treatment facilities are being provided to poor families but even today villagers, farmers and poor families need ambulance in emergency situations and sometimes when the disease is serious, they have to go to other cities for treatment. In 2017, Railways made a provision for an air-conditioned rail ambulance in which 50 patients can travel at a time. I would like to request the Government to provide the facility of rail ambulance in every railway zone just as Kisan Rail is being operated for the benefit of farmers so that patients do not have to depend on non-government ambulances in case of emergency due to which they suffer financial loss and many families get debt-ridden as a result thereof. With the operation of railway ambulances, patients from rural and poor families will be able to avail themselves of the treatment facility through rail.

**(xvi) Regarding setting up of an airport at Chengannur in Mavelikkara Parliamentary Constituency**

*[English]*

**SHRI KODIKUNNIL SURESH (MAVELIKKARA):** Kerala holds an important position in the nation's economy as the largest recipient of external remittance, home to the largest diaspora and an important tourist destination. The central Travancore region composed of Kottayam, Pathanamthitta, Idukki and Alappuzha is of immense significance as the hub of NRIs and Expats both in terms of numbers and movement and world renowned tourist destinations. However, a long standing demand of establishing an international airport for serving central Travancore region, has been left unfulfilled. The demand for an airport at Chengannur is rising now as Chengannur is an ideal location for creating a Hub and Spoke network of access based development of the entire central Travancore region and to facilitate international travel and tourism. I request the government to depute an expert committee to conduct a detailed feasibility study and technical review of an airport project at Chengannur that falls within my Lok Sabha Constituency Mavelikkara.

**(xvii) Regarding construction of a bridge over river Bhavani in Palakkad district, Kerala**

**SHRI V.K. SREEKANDAN (PALAKKAD):** The death of tribal infant children is going on unabated in Attappadi Taluk in Palakkad district. Again on 14.7.2022, death of an infant child of a couple of Murugala ooru of this taluk took place. Tribals of this taluk have to walk many kilometres to avail of medical facilities. There are no basic facilities available to the tribal hamlets falling in the forest areas and no vehicle can reach these hamlets in case of emergency. There is an urgent need to construct a bridge over river Bhavani and road leading to the proposed bridge, so that these people could avail medical treatment. I have raised issues concerning the plight of these tribal people many times in this august House, including a demand to set up a development authority to take care of this tribal people. Therefore, I urge upon the Government to take all measures to prevent the death of children in Attappadi taluk urgently by creating all necessary basic facilities which can be possible by setting up a development authority.

**(xviii) Regarding plight of traditional Indian fishermen**

**SHRI T. N. PRATHAPAN (THRISSUR):** Millions of Indian traditional fishers are facing a threat of extinction due to many reasons. The natural calamities and climate change have already posed a huge challenge in front of them. And also the lives and livelihoods of traditional marine fishers are in serious trouble because of the policies of Government. The recent Geneva Ministerial Summit of WTO decided to drop all subsidies for fishing and allied activities which will harm our fisheries severely. India was expected to protest against this injustice done by WTO, instead it agreed to it. This will wash out our fishers from our coasts. The excessive price hike of Kerosene became a choking issue among fishers. In Kerala itself, the price of Kerosene jumped to Rs. 102. The Kerosene quota for fishers has been cut down to 129 litres per month from 450 litre per month. And the state quota has also been cut down by the Union government. This is outrageous and condemnable. The GOI must be awakened to these issues impacting one of the most segregated communities in the country. Our fishers are in a desperate need of help to survive.

**(xix) Need to operate a regular reserved train between Coimbatore/Mettupalayam and South Tamil Nadu**

**SHRI P. VELUSAMY (DINDIGUL):** Lord Murugan temple in Palani is one of the most visited pilgrimage centres in India. Millions of pilgrims every year from other countries and from India (especially from Tamil Nadu & Kerala) visit Palani temple. Palani serves as one of the nearest rail head for world famous tourist hill destination "Kodaikanal". Also, Dindigul is the one of municipal corporations of Tamil Nadu which has various industries and educational institutions. Oddanchatram is a commercial town in Dindigul constituency and has one of the largest vegetable markets in India. I would like to highlight that there is no regular reserved train operating at present between Coimbatore / Mettupalayam and South Tamil Nadu through the shortest rail route (via. Palani). The service of trains is going to end by this week (1st July, 2022). I request the Hon'ble Railway Minister for making the services of train permanent in the interest of the general public.

**(xx) Regarding RINL tender relating to coke oven batteries**

**SHRI MARGANI BHARAT (RAJAHMUNDRY):** RINL had turnaround last year and broke all previous records, be it production, sales, export, etc., and earned a profit of 835 crores and gross margin of 3,575 crores which was best ever since setting up of the plant. So, instead of encouraging it to do better, it seems, GOI is pulling it down in every possible way. Firstly, RINL is not being supplied coal due to Railways not giving rakes for coal transportation. Secondly, GOI has, on 25-06-2022, issued tender inviting interested parties to come and take over 2 coke oven batteries on contract basis. Batteries play an important role in steel production and handing over batteries under the garb of comprehensive battery maintenance is nothing but privatization of RINL which is not acceptable to workers and people of AP since more than 500 workers are working in each coke oven batteries.

Hence, I demand to immediately withdraw tender issued by Government.

**(xxi) Regarding promoting export of agricultural products**

**SHRI POCHA BRAHMANANDA REDDY (NANDYAL):** With only 2.4% of the world's land and 4% of its water resources, India supports 17.84% of the world's population and 15% of the livestock population. It is encouraging that India's role in global agricultural exports is steadily increasing. According to World Trade Organization trade data, India's agricultural and allied exports during 2019-20 were Rs. 2.52 lakh Crores. India's share of global agricultural exports has increased from 1% a few years ago to 3.1% in 2019. Recent growth rates show that agri-food production is increasing faster than domestic demand, and the volume of surplus for export is increasing rapidly. This provides scope and opportunity for capturing overseas markets in order to earn money. India needs a direct export channel for farmers to revitalize the entire value chain, from export-oriented farm production and processing to transportation, infrastructure, and market access. A framework for sustainable agriculture, on the one hand, and a viable agriculture export policy on the other hand have a mutually beneficial relationship.



Hence, it is necessary to develop a policy that will directly benefit the farmers by providing them with vital opportunities to export their products overseas.

**(xxii) Need to develop sports infrastructure and facilities under 'Khelo India Yojana' in Gopalganj district, Bihar**

*[Translation]*

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** I would like to draw attention to the centrally sponsored 'Khelo India Scheme' which aims to promote sports culture in the country and achieve sports excellence, enabling the public to utilise the potential of sports through its widespread impact. The Khelo India programme includes development of sports infrastructure through creation and upgradation of various categories of sports infrastructure; development of playground; community coaching development; promotion of community sports; establishment of a robust sports competition structure at both rural and indigenous sports as well as school and university levels, sports for Divyangjan and implementation of National Physical Fitness Campaign for women and school children. There is a lack of basic facilities in my constituency, Gopalganj district of Bihar, and there is a need to fulfil the rural development goal by improving the living conditions of the residents of more important areas. "Khelo India Scheme" will lead both rural and urban areas in District, Gopalganj of Bihar to the development through the provision of

sports infrastructure and playground facilities. I would like to request the hon. Minister of Youth Affairs and Sports to include the Gopalganj district of Bihar under the Khelo India Scheme so that sports infrastructure and playgrounds can be provided to promote the culture of sports and opportunities may be provided to people to participate in sports activities.

**(xxiii) Regarding payment of arrears of honorarium to Madrasa teachers and also increase the amount of honorarium being paid to them**

**KUNWAR DANISH ALI (AMROHA):** Under the Scheme for Providing Education to Madrasas/Minorities (SPEMM), the Government has paid salary for a few months in 2022, but their pending dues from 2017 to 2021 have not been paid to them. There is a lot of resentment among these teachers against the Union and State Governments due to the non-payment of honorarium to the teachers for years, multitude of problems have cropped up before Madrasa teachers and the continuous Madrasa modernization has hurt the Madrasa teachers. Neither the Government has paid the arrears of honorarium nor any representative of the administration is paying any attention to them. Non-payment of salary to Madrasa teachers is leading them towards starvation. As a result of which the Prime Minister's slogan of Sabka Saath Sabka Vikas is turning out to be meaningless.

I would like to demand from the Government to clarify the amount owed by the Union and State Governments to these teachers till now and their honorarium pending with the Union and State Governments should be released immediately.

Keeping the inflation in view, the honorarium should be increased and moreover, provision should also be made to give full honorarium to them like other government employees every month.

کنور دانش علی (امروہ): محترم اسپیکر صاحب، اتر پردیش کے مدرسوں میں کام [ **Scheme for Providing Education to Madrasas / Minorities (SPEMM)** کرنے والے مدرسہ آدھونیک کی کرن ٹیچرس کو یوجنا کے تحت سرکار نے 2022 میں کچھ مہینوں کے لئے تنخواہ کی ادائیگی کی ہے، لیکن 2017 سے 2021 تک انکے لمبے بقایہ کا بھگتان نہیں کیا گیا ہے۔

ٹیچرس کو کئی سالوں سے ماندے تنخواہ نہیں ملنے کی وجہ سے ان ٹیچرس میں مرکزی و صوبائی سرکاروں کے خلاف بہت غصہ ہے۔ مدرسے کے ٹیچرس پر مصیبتوں کا پہاڑ ٹوٹ رہا ہے۔ ماندے نہ ملنے کی وجہ سے لگاتار ہو رہی ٹیچرس کی موتوں نے ٹیچرس کو گہری چوٹ پہنچائی ہے۔ سرکار کی طرف سے ابھی تک نہ تو بقایہ ماندے دیا گیا ہے اور نہ ہی شاسن، پرشاسن کا کوئی نمائندہ کوئی سُدھ لے رہا ہے۔ تنخواہ نہ ملنے کی ٹیچرس بھوک مری کے شکار ہو رہے ہیں۔ جس سے وزیر اعظم کے سب کا ساتھ سب کا وکاس کا نارہ بے معنی ثابت ہو رہے ہے۔

سرکار سے میری مانگ ہے کہ ان ٹیچرس کا مرکزی و صوبائی سرکاروں پر کتنا بقایہ ہے واضح کریں اور مرکزی و صوبائی سرکاریں جلد سے جلد ان کا بقایہ جاری

کرائیں، مہنگائی کو دیکھتے ہوئے ماندئے بڑھایا جائے دوسرے سرکاری ملازمین کی  
[..طرح ان کو بھی پرا ماندئے ہر مہینے دئے جانے کا پراودھان کیا جائے۔ شکریہ

**(xxiv) Regarding merger of schools in Andhra Pradesh**

*[English]*

**SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM):** AP government is playing with the future of our children by merging schools and reducing the number of teacher posts. Classes 1, 2 are being merged with Anganwadis. Classes 3, 4, 5 are being integrated with high schools. Parents don't know if the school in which their child is studying in will exist tomorrow or not, leading to uncertainty about their child's future. Pupil teacher ratio will be worsened, defeating the 'very concept of quality education'. AP Govt. is still going ahead with the merger despite protests by Parents and students. AP is using NEP as an excuse for all this mess. However, disintegration of primary schools has not been recommended by NEP or RTE. AP Govt. is allegedly lying to the people. Hence, I request the Centre to take action regarding the act of AP state to stop this mindless merger of schools, which is destroying the future of our students.

**(xxv) Regarding sanctioning of a Central Agriculture  
University in Tamil Nadu**

**SHRI P. RAVINDHRANATH (THENI):** Tamil Nadu is one of the key food-producing states in the country with nearly 70% of the population engaged in agriculture and allied activities. Also, Tamil Nadu holds a significant position with respect to the output of agricultural produce. Hence, crucial initiatives and interventions are needed to develop sustainable farming systems for improving productivity and profitability in agriculture and allied sectors. Also, there is a need to train farmers in modern and advanced agricultural technology.

To promote excellent strategic & anticipatory research in the field of agriculture, the establishment of an institution of higher learning is vital. Such an institute will serve as an important link in the chain for converting agriculture and allied vocations, into profitable enterprises, and offering food and nutritional security for our nation.

Hence, I urge the Hon'ble Minister for Agriculture and Farmers welfare, to sanction a Central Agriculture University in Tamil Nadu, that will serve as a centre of excellence in teaching,



research and extension education in the field of agriculture and allied sectors.

---

*[English]*

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 4.00 p.m.

**14.33 hrs**

*The Lok Sabha then adjourned till Sixteen of the Clock.*

---

**16.00 hrs**

*The Lok Sabha re-assembled at Sixteen of the Clock.*

(Shri P.V. Midhun Reddy *in the Chair*)

*At this stage, Adv. Dean Kuriakose, Dr. DNV Senthilkumar and some other hon. Members came and stood on the floor near the Table.*

*[English]*

**HON. CHAIRPERSON:** Please have your seats. 'Zero Hour' is a very important thing we take up in the Parliament. Let the Members ask whatever is important.

*... (Interruptions)*

**HON. CHAIRPERSON:** We will give you a chance. Please have a seat.

*... (Interruptions)*

**HON. CHAIRPERSON:** Shri Deepak Baij.

*... (Interruptions)*

**HON. CHAIRPERSON:** Shri Pradeep Kumar Singh.

*... (Interruptions)*

*[Translation]*

**SHRI PRADEEP KUMAR SINGH (ARARIA):** Sir, I thank you for giving me the opportunity to speak during Zero Hour....*(Interruptions)*

Sir, the issue I would like to raise today is a matter of concern and needs to be considered....(Interruptions) Sir, the way our illustrious Prime Minister Shri Narendra Modi Ji has strengthened the Panchayati Raj system across the country is commendable....(Interruptions) Today, villagers are happy with the development happening everywhere at the panchayat level, but there are some serious issues towards which your attention is urgently required to be drawn....(Interruptions)

*[English]*

**HON. CHAIRPERSON:** Please do not disrupt the proceedings of the House. Please be seated.

... (Interruptions)

*[Translation]*

**SHRI PRADEEP KUMAR SINGH:** Sir, as per Section 33 of the Article, in the year 2004, Gram Raksha Dal led by Dalpati was formed under the control of the Department of Bihar State Panchayati Raj...(Interruptions) Raksha Dal was formed at the Panchayat level.

They are put to task in any kind of sudden incident, be it fire, epidemic, theft, robbery and elections of Legislative Assembly or Lok Sabha. In the last few years and during Corona also, their services were utilized.... (Interruptions)

**SHRI GOPAL JI THAKUR (DARBHANGA):** Hon. Chairperson, Sir, I would like to thank you for allowing me to speak in the Zero Hour....(*Interruptions*)

Sir, through you, I would like to draw the attention of the Government to the serious problem of water crisis which is directly related to human life. Hon. Chairperson, Sir, today the entire Bihar, particularly the region of Mithila, is reeling under the severe water crisis. Sometimes extreme floods and sometimes droughts, perhaps have become the destiny of the people of this region...(*Interruptions*)

Mr. Chairperson, Sir, the identity of the Mithila region can be understood through this line – Pag Pag Pokhar Machh Makhan, that is, there was abundance of ponds and tanks in this area due to which there was a lot of production of fish and makhana....(*Interruptions*)

Mr. Chairperson, Sir, today those ponds are becoming extinct due to encroachment and consequently people are facing water crisis....(*Interruptions*)

Chairperson, Sir, the illustrious Prime Minister Shri Narendra Modi Ji has taken an important step and decided to dig 75 ponds in each Lok Sabha constituency for water conservation during the period of Amrit Mahotsav of Independence, that is a

commendable step and will prove to be a boon especially for Mithila region....(*Interruptions*)

[*English*]

**HON. CHAIRPERSON:** Shri Dharambir Singh.

... (*Interruptions*)

**HON. CHAIRPERSON:** Shri Mohanbhai Kundariya.

... (*Interruptions*)

**HON. CHAIRPERSON:** Shri Arjunlal Meena.

... (*Interruptions*)

**HON. CHAIRPERSON:** Dr. Beesetti Venkata Satyavathi.

**DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE):** Hon. Chairperson Sir, in a move to capitalize on its marine reserves, the State Government of Andhra Pradesh under the dynamic leadership of our hon. Chief Minister Shri Y.S. Jagan Mohan Reddy Garu has decided to set up new fishing harbours in a fast track mode. ... (*Interruptions*). The proposed sites for the same include Juvvaladinne, Nizampatnam, Machilipatnam, Uppada, Bundagatlapalem, Pudimadaka, in my constituency Kothapatnam, and Biyyaputippa among others. ... (*Interruptions*).

With a proposed expenditure of about Rs. 400 crore on each of the fishing harbour, this move is expected to transform the lives of fishermen in the State. New harbours in this sense will

help anchor about 10,000 mechanised boats. ... *(Interruptions)*.  
 Further it will help the fishermen in the State to catch about  
 3,00,000 metric tonnes of fish annually due to which our one lakh  
 fishermen will get livelihood. ... *(Interruptions)*

Therefore, hon. Chairperson Sir, in order to augment the  
 resources of the State of Andhra Pradesh, which has been bereft  
 of its former resources post the re-organization of the State in  
 2014, it is the need of the hour for the Union Government to  
 provide financial support to the State in the construction of such  
 fishing harbours. ... *(Interruptions)*

**HON. CHAIRPERSON:** Hon. Members, please go back and be  
 seated.

... *(Interruptions)*

**HON. CHAIRPERSON:** Your fellow Members have to raise  
 important issues. Let them speak.

... *(Interruptions)*

**HON. CHAIRPERSON:** Please be seated.

... *(Interruptions)*

**HON. CHAIRPERSON:** I am requesting everybody to go  
 because there are very important issues to be taken up.

... *(Interruptions)*

**HON. CHAIRPERSON:** The House stands adjourned to meet again tomorrow, 21<sup>st</sup> July, 2022 at 11 AM.

**16.07 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 21, 2022 / Ashadha 30, 1944 (Saka)*

---



### **INTERNET**

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

### **LIVE TELECAST OF PROCEEDINGS OF LOK SABHA**

Lok Sabha proceedings are telecast live on Sansad TV Channel. Live telecast begins at 11 A.M. every day the Lok Sabha sits till the adjournment of the House.

---

**©2022 By Lok Sabha Secretariat**

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of  
Business in Lok Sabha (Sixteenth Edition)

---